



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

शुक्रवार, नोव्हेंबर २३, २००७/अग्रहायण २, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

(अध्यादेश, विधेयके व अधिनियम यांचा इंग्रजी अनुवाद)

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Bombay Government Premises (Eviction) (Amendment) Bill, 2007 (L.C. Bill No. VIII of 2007), introduced in the Maharashtra Legislative Council on the 23rd November 2007, is hereby published under the authority of the Governor.

By order and in the name of the
Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

L. C. BILL No. VIII OF 2007.

*A BILL
further to amend the Bombay Government Premises
(Eviction) Act, 1955.*

1956. WHEREAS, it is expedient further to amend the Bombay Government Premises (Eviction) Act, 1955, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :--

1. (1) This Act may be called the Bombay Government Premises (Eviction) (Amendment) Act, 2007.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Short title
and
commence-
ment.

(४६६)

Amend-
ment of
section 2
of Bom. II
of 1956.

2. In section 2 of the Bombay Government Premises (Eviction) Act, 1955, in clause (b), after sub-clause (ii), the following sub-clause shall be added, namely:--

Bom.
II of
1956.

“(iii) a Wakf, registered with the Maharashtra State Board of Wakfs ;”.

STATEMENT OF OBJECTS AND REASONS.

Sections 54 and 55 of the Wakf Act, 1995 (43 of 1995) provide for removal of encroachments from the Wakf properties. However, the said Act does not provide for the eviction of unauthorised occupants from the Wakf premises. The Bombay Government Premises (Eviction) Act, 1955 (Bom. II of 1956) provides an easy and effective procedure for eviction.

The Government of India has recommended that all the State Governments may consider for bringing the Wakf properties in the State within the purview of their respective eviction Acts. The State Board of Wakfs has also requested the Government to bring the Wakf properties in the State within the purview of the said Eviction Act.

2. The Government of Maharashtra considers it necessary to bring the Wakf properties in the State within the purview of the Bombay Government Premises (Eviction) Act, 1955, by amending the said Act suitably.

3. Hence this Bill.

Mumbai,

Dated the 31st October, 2007.

VILASRAO DESHMUKH,

Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposal for delegation of legislative power, namely :—

Clause 1(2).— Under this clause, power is taken to the State Government to bring the Act into force on such date as it may, by notification in the *Official Gazette*, appoint.

2. The above-mentioned proposal for delegation of legislative power is of a normal character.